CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF APRIL 16, 2009 TO THE SHAREHOLDERS OF

Pfizer Limited

(**Registered Office**: Pfizer Centre, Patel Estate, Off S.V.Road, Jogeshwari (W), Mumbai – 400 102)

This Corrigendum (**"Corrigendum"**) to the Public Announcement dated April 16, 2009 (**"PA"**) is being issued by HSBC Securities and Capital Markets (India) Private Limited (**"HSCI"** or **"Manager to the Offer"**), on behalf of Pfizer Investments Netherlands B.V. (**"Acquirer"**) and Pfizer Inc. (**"PAC"**), to the shareholders of Pfizer Limited (**"Pfizer India"** or **"Target Company"**) pursuant to Regulation 11(1) of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (**"SEBI (SAST) Regulations"** or **"Regulations"**) in continuation of, and in conjunction with, the PA issued to the shareholders of the Target Company. Capitalized terms used in this Corrigendum, unless otherwise defined, shall have the same meaning as assigned to them in the PA.

The shareholders of the Target Company may note the following:

1. Para 11.17 of the PA shall read as:

   Payment to those shareholders whose share certificates and / or other documents are found valid and in order and are approved by the Acquirer / PAC will be made by way of a crossed account payee cheque / demand draft / pay order *or through the Electronic Clearing service (**"ECS"**), Direct Credit, Real Time Gross Settlement (**"RTGS"**), National Electronic Fund Transfer (**"NEFT"**) (together, **"Electronic Mode"**).* The decision regarding the acquisition (in part or full), or rejection of, the shares tendered pursuant to this Offer and (i) any corresponding payment for the acquired shares and / or (ii) share certificates for any rejected shares or shares withdrawn, will be dispatched to the shareholders by registered post. Shares held in dematerialized form to the extent not acquired or shares withdrawn will be credited back to the respective beneficiary account with their respective DPs as per the details furnished by the beneficial owners in the Form of Acceptance-cum-Acknowledgement.

2. Time schedule for major activities for the Open Offer under Para 11.19 of the PA shall read as:

Activity	Date	Day
Date by which the Letter of Offer is to be dispatched to shareholders	June 2, 2009	Tuesday
Date of opening of the Offer	June 15, 2009	Monday
Last date for upward revision of the Offer Price	June 25, 2009	Thursday
Last date for withdrawing acceptance of the Offer	July 1, 2009	Wednesday
Date of closing of the Offer	July 4, 2009	Saturday
Last date of communicating rejection / acceptance and payment of consideration for accepted tenders and / or the unaccepted equity shares / share certificates will be dispatched / credited	July 17, 2009	Friday

This Corrigendum to the PA will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirer and PAC:

HSBC

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Contact Person: Ms. Sonam Jalan

Place: Mumbai
Date: June 1, 2009